

Withdrawal of AFSPA from J&K

235. SHRI BAISHNAB PARIDA:

SHRI D. RAJA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Jammu and Kashmir Government is advocating to withdraw Armed Forces Special Powers Act (AFSPA) from some regions of Jammu and Kashmir;

(b) if so, the stand of the Defence Ministry; and

(c) the position of the Home Ministry on this issue?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Decision on matters affecting security are taken after evaluation of the situation on the ground and after detailed consultations among the Central Government, State Governments concerned and the Security forces.

(b) and (c) Do not arise.

Kidnappings in the country

236. SHRIMATI T. RATNA BAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the kidnappings are increasing in the country;

(b) if so, the State-wise details thereof during the last three years; and

(c) the steps being taken to avoid such situation in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The State-wise details of increase/decrease in case of kidnappings and abduction, cases charge-sheeted, cases convicted, number of persons arrested, persons charge-sheeted and persons convicted during 2008-2010 are given in Statement (See below).

(c) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention to improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime. An Advisory on Prevention, Registration, Investigation and Prosecution of Crime has been issued on 16th July, 2010, which is available on the web site of the Ministry of Home Affairs (<http://mha.nic.in>).